GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:246 ANSWERED ON:25.02.2015 REVENUE FROM TELECOM OPERATORS Bhamre Dr. Subhash Ramrao;Rathwa Shri Ramsinh Patalyabhai

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government receives revenue in various forms from telecom companies operating in the country;

(b) if so, the details of the revenue along with the interest thereon collected during each of the last three years and the current year indicating the heads under which such revenue has been collected;

(c) whether a large amount is outstanding against many telecom operators;

(d) if so, the details thereof along with the action taken and penalties imposed on them for payment operator-wise;

(e) whether there is any proposal for reduction in the levy for telecom companies including reduction in base price for auction of GSM/CDMA spectrum; and

(f) if so, the details thereof and the reasons therefor indicating the loss to exchequer likely to be caused due to this move?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) Yes Madam.

(b) The details of Revenue along with interest thereon collected during each of the last three years and the current year indicating the heads under which such Revenue has been collected is enclosed in the Annexure – I.

(c) & (d) The details of amounts outstanding in the form of spectrum charges, license fee and interest against telecom operators as on date, operator- wise is enclosed in the Annexure – II.

Annual assessment of License fee and Spectrum Usage Charges is a continuous process. In case of default and delayed payments, penalties are lavied as per the provisions of the License Agreements including invocation of Bank Guarantees. The Court cases are being defended.

(e) There is no such proposal.

(f) NIL in view of the (e) above.